

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 25 of 2014

&

IA Nos. 233, 278 & 279 of 2014

Dated : 11th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s SESA Sterlite Ltd. ...Appellant (s)

Versus.

Orissa Electricity Regulatory Commission & Anr. ...Respondent(s)

**Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Poonam Verma
Mr. Akshat Jain
Mr. Satyajit Ganguly**

**Counsel for the Respondent(s) : Mr. G. Umapathi
Mr. Rutwik Panda for R-1
Mr. Raj Kumar Mehta
Ms. Ishita C. Dasgupta for R-2
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for SLDC**

ORDER

We have heard the learned counsel for the parties. We direct both the learned counsel to file the written notes on the main issue with reference to the implementation of the interim Order on or before 19.08.2014 after serving copy on the other side.

Post the matter for further hearing on **21.08.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson